CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. 568/92

Thursday, this the 3rd day of November, 1994

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN MAIR, VICE CHAIRMAN HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.A. Sebastian
Upper Division Clerk
Office of the Regional Provident Fund
Commissioner, Pattom, Trivandrum

Applicant

By Advocate Mr. T.C.G. Swamy

VS.

- 1. The Central Board,
 Employees Provident Fund through
 the Central Provident Fund Commissioner
 9th Floor, Mayur Bhavan, Connought Circus
 New Delhi
- 2. The Regional Provident Fund Commissioner Bhavishynidhi Bhavan, Pattom, Thiruvananthapuram

Respondents

By Advocate Mr. Mathews J. Nedumpara

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant an Upper Division Clerk in the office of
the Regional Provident Fund Commissioner, seeks a direction
to consider him against a vacancy of Enforcement Officer/
Assistant Accounts Officer/Superintendent. Appointments
were being made in terms of 'Employees Provident Fund
(Staff and conditions of Service Regulations),1962' till
A-1 rules came into force. At that time, the posts were
known as Provident Fund Inspectors, subsequently re-designated
as Enforcement Officer/Assistant Accounts Officer/Superintendent.
2. Under the amended rule(A-1) 25% of the posts are
earmarked for departmental employees including Upper Division
Clerks. There are other categories with which we are not

concerned. The method of appointment is by a competitive

examination consisting of two papers. Part-I is a

competative examination and Part-II a qualifying examination.

Ranking is based on the total marks. However, a minimum

has to be obtained in part-I. Consideration is related

to the number of vacancies.

- Applicant obtained the minimum qualifying marks in part-I but he was not allowed to take Part-II examination. Respondents took the view that a pass in part-I examination, per se, will not entitle consideration, and that consideration will depend further, on the number of posts available. This view is perfectly tenable. But this ratio is not to be applied, at an intermediate stage of the process/examination. Applying the ratio or restriction, is not at the stage of Part-I examination. Since ranking is based on the total marks in part-I and part-II, it is reasonable to think that passing in part-I with minimum marks, entitles participation in part-II paper. If selection is with reference to the position in part-I examination (related to number of posts), then there would be no need or justification for holding part-II examination. Selection being a composite process, a pass in Part-I entitles applicant to take part II examination.
- By reason of an interim order issued by a Bench of this Tribunal, applicant has taken part-II examination. The result will be published and the combined marks will be reckoned and ranking will be made observing the ratio indicated in the rules. Selection will be made accordingly.
- 5. Applicant has a claim to a vacancy that arose prior to A-1 rules. Ad hoc appointments were made between 5.8.82 and 2.3.90. When A-1 rules were notified, those

ad hoc appointments are said to have been regularised. Whatever that be, so long as the affected parties namely those regularised are not before us, we decline to consider that question.

6. Original Application is allowed to the extent, as indicated hereinbefore. Parties will suffer their costs.

Dated the 3rd November, 1994.

P. V. VENKATÄKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

Kmn 31194

LIST OF ANNEXURES

1. Annexure A1: Recruitment Rule No.P.IV/2(3)/82/Class.II., dated 9.3.90.